## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

## ORDER

No: 1092

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Dated 26/11/2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 12,09,780/- (Rs. Twelve Lacs Nine Thousand Seven Hundred and Eighty only) under Major Head 2071-Pension & Other Retirement Benefits object head 670-Leave encashment, in favour of the following Subordinate Courts, for the year 2019-20 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below:

S.No	Name of the Court.	Name of the Retirees	Date of Retirement.	Amount. (In Rs)
1.	Munsiff, Kotranka.	Sh. Faqar Din, Ex .P.S.	31-8-2019	5,24,160/-
2	Special Judge, Anti- corruption (CBI Cases), Srinagar.	Mrs. Aisha Parveen Section Officer.	30-12-2019	6,85,620/-
3.			Total:-	12,09,780/-

By order.

(Ram Singh)

Joint Registrar (Acctts)

No: 22502-05/AC

Dated 26/11/2019

Copy to the:

- 1. Spl. Judge, Anti-corruption, (CBI Cases), Srinagar.
- 2. Munsiff, Kotranka..
- 3. Treasury Officer, Saddar Try Srinagar.
- 4. Treasury Officer, Kotranka.

..... for inf. and n/a

5.. Order file.

He nic for uplanding.

Joint Registrar(Acctts